

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO.779/2013

Date of Order: 30.3.2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Vikram Singh Yadav S/o Shri Rameshwar Lal Yadav, aged about 22 years, R/o Dhani Tikariyawali, Vill. & Post Jhadli, The. Shrimadhopur, District Sikar, Rajasthan-332707.

.....Applicant

(By Advocate Ms Kavita Bhati)

VERSUS

1. Union of India, through Secretary, Railway Recruitment Control Board, Ministry of Railways (Railway Board), New Delhi.
2. Chairman, Railway Recruitment Cell, North Western Railway, Durgapura, Jaipur.
3. Assistant Chief Personnel Officer(Recruitment), Railway Recruitment Cell, North Western Cell, DRM Office Compound, Dugapura, Jaipur, Rajasthan.

.....Respondents

(By Mr. Y.K.Sharma, Proxy Counsel)

ORDER

(Per Dr. K.B.Suresh, Judicial Member)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking following reliefs:-

8. (i) Declare the order dated 31.10.2013 (Ann.A/1) to be illegal and consequently quashed and set aside this order.
- (ii) The respondents may be directed to consider the applicant fit for appointment on the post of Group-D and he may be given

appointment in pursuance to advertisement No.02/2010 with all consequential benefits.

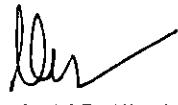
(iii) The respondents may be directed to verify the IPO and if the same is valid as per the rules and regulations governing the validity of the IPO than the applicant may be considered for the appointment.

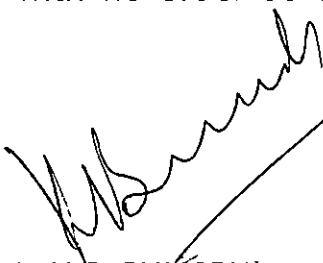
(iv) Any other order or direction, which this Hon'ble deems fit and proper, in favour of the applicant.

Heard.

Applicant applied for a job in Railways. In the advertisement for the Group-D post there was a condition that an IPO for payment of requisite fee issued prior to date of advertisement or beyond the date of validity of 6 months will not be accepted. This was to ensure that to make some arrangement and not for rejection of such IPO. While we can understand the requirement of the notification still it should be logical. The IPO was of one month's earlier whereas the respondents have 5 months to realize the same. We find no logic in rejecting the candidature of the applicant. The OA is allowed. Respondents are directed to accept the candidature of the applicant and pass consequential order in the matter within one months.

2. With these directions, the OA is disposed of with no order as to costs.


(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER


(DR.K.B.SURESH)
JUDICIAL MEMBER

Adm/